CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

ORIGINAL APPLICATION NO. 060/ 1484/2017

Chandigarh, this the 2nd day of July, 2018

•••

CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) & HON'BLE MRS. P. GOPINATH, MEMBER (A)

Sangita Devi age about 32 years daughter of Sh. Subeh Singh and wife of Birender Singh resident of Village Kerera, Post Office Kotia, Tehsil Kanina, District Mahendergarh (Group-C).

....APPLICANT

(Argued by: Ms. Malika Sethi Sobti, Advocate)

VERSUS

- 1. Union Territory, Chandigarh through its Finance Secretary, Sector 9, Chandigarh.
- 2. The Education Secretary, Department of Education, Chandigarh Administration, Chandigarh (U.T.).
- 3. The Director Public Instruction(s), Chandigarh Administration, Sector 9, Chandigarh.

....RESPONDENTS

(By Advocate: Shri A.L. Nanda)

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

By mean of present Original Application (O.A.), the applicant seeks quashing of impugned order dated 24.10.2017 (Annexure A-8) whereby her claim for appointment to the post of Trained Graduate Teacher (Sanskrit) has been rejected.

2. Mr. Nanda, learned counsel appearing on behalf of the respondents submitted this O.A. has been rendered infructuous as the Chandigarh Administration themselves have decided to cancel the entire selection vide order dated 31.05.2018, as such, once the

entire selection has been cancelled, the claim of applicant cannot be adjudicated upon unless their decision is set aside by the Court of law and thus the O.A. be dismissed accordingly.

- 3. Learned counsel representing the applicants submitted that let the applicant be given liberty to agitate the matter after the decision in the pending O.A. where their decision is under challenge.
- 4. The O.A. is dismissed as such, with the liberty as prayed for.



